

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL: ALLD BENCH
ALLAHABADDated: ALLD. on this 22nd Day of October, 1997.CORAM Hon'ble Mr Justice B C Saksena, V.C.
Hon'ble Mr S Das Gupta, A.M.ORIGINAL APPLICATION No.1846 OF 1992.UNION OF INDIA through Divisional
Rail Manager, Sr Divisional Personnel Officer,
D.R.M. Office, ALLAHABAD

.. Applicant

C/A Shri G P Agarwal

Vs.

(1) Raj Rani
W/o late Dulare
C/o Sri B P Pandey, 186/371, Hiraganj
Kanpur.

(2) Prescribed Authority
Under Payment of Wages Act
Kanpur Region
Kanpur.

.. Respondents

O R D E R
(ORAL)By Hon'ble Mr Justice B C Saksena, V.C.

Through this O.A. the applicant has challenged an order passed by the Prescribed authority under the payment of wages Act. The O.A. was filed directly without availing alternative remedy and if appeal before the District Judge concerned. In view of the recent Supreme Court decision in K P

Gupta vs. Controller of Printing and Stationary

reported in AIR 1996, ~~SC~~ Page 408, this O.A. is not cognizable by this Tribunal. The O.A. accordingly stands disposed of.

2. Nothing in this order will, however, preclude the applicant from seeking redressal of his grievances from the appropriate forum if admissible in accordance with the law.

AM.

V.C.

/snt/